



2026:AHC-LKO:13760

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 133 of 2026

Ram Vilas

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue
Deptt. Lko And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anil Kumar Nishad, Santosh
Kumar Yadav

Counsel for Respondent(s) : C.S.C., Dilip Kumar Pandey

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Case called out. Shri Anil Kumar Nishad, one of the learned counsel for the petitioner is reported to be out of station.
2. The cause list shows the name of Shri Santosh Kumar Yadav, Advocate as the learned counsel for the petitioner but he is not present to assist the Court nor has any request is made on his behalf for adjournment of the case.
3. Therefore, the Court proceeds to pass appropriate orders after examining the records with the assistance of Shri Vikas Rai, the learned Standing Counsel for the State and Shri Dilip Kumar Pandey, the learned Standing Counsel for Gaon Sabha.
4. By means of the instant petition, the petitioner has sought issuance of a direction for execution of eviction order dated 29.10.2025 passed by Tehsildar Tehsil Bilgram, Hardoi in Case No.6335 of 2024 Computerized Case No.T202410330306334 under Section 67 of U.P. Revenue Code 2006.
5. On the basis of written instruction provided by S.D.M., Bilgram, Hardoi, the learned Standing Counsel has submitted that the affected person had filed an application for restoration under Section 209(ज) of U.P. Revenue Code 2006 which is pending

consideration.

6. A copy of the written instructions is taken on record.

7. Accordingly, the present petition is **disposed off** by issuing a direction for setting aside the order dated 29.10.2025 passed in the aforesaid Case No.T202410330306334 and to dispose of the application for restoration under Section 209(ज) of U.P. Revenue Code 2006 expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties and by fixing dates at short intervals.

February 20, 2026

-Amit K-

(Subhash Vidyarthi,J.)